

ITEM NO.4 Court 4 (Video Conferencing) SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).5563/2021

(Arising out of impugned final judgment and order dated 22-07-2021 in WP No. 1903/2021 passed by the High Court of Judicature at Bombay)

THE STATE OF MAHARASHTRA Petitioner(s)

VERSUS

THE CENTRAL BUREAU OF INVESTIGATION & ORS. Respondent(s)

(FOR ADMISSION and I.R. and IA No.91517/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.91991/2021-APPLICATION FOR PERMISSION)

Date : 18-08-2021 This petition was called on for hearing today.

CORAM : HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s) Mr. Rahul Chitnis, Adv.
Mr. Sachin Patil, AOR
Mr. Aaditya A. Pande, Adv.
Mr. Geo Joseph, Adv.

For Respondent(s) Mr. Tushar Mehta, SG
Mr. Aman Lekhi, ASG
Mr. K.M. Nataraj, ASG
Mr. Kanu Agrawal, Adv.
Mr. Zoheb Hossain, Adv.
Mr. Arvind Kumar Sharma, AOR

Dr. Gunratan Sadavarte. Adv.
Mr. Raj Singh Rana, AOR
Mr. Pankaj Kumar Singh, Adv.
Mr. Pawan Kumar Shukla, Adv.
Mr. Kamal Kumar Pandey, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1 We are not inclined to entertain the Special Leave Petition under Article 136 of the Constitution.

- 2 The Special Leave Petition is accordingly dismissed.
- 3 Pending application, if any, stands disposed of.

(SANJAY KUMAR-I)
AR-CUM-PS

(SAROJ KUMARI GAUR)
COURT MASTER